

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
122/241-242/ND/2020**

**IN THE MATTER OF:
Smt. Asha Bali**

...APPLICANT

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

**Section
Under Section 241-242**

**Order delivered on 09.02.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Applicant
For the Respondent**

**:Ms. Usha Mann, Advocate.
:Mr. Sharad Rajwanshi, Advocate
for Respondents No. 1, 2 and 3.**

ORDER

CA/57/2021

Heard the submissions made by the learned counsel for the applicant as well as learned counsel appeared for respondent no.1,2 and 3, in the matter. The counsel for the petitioner is directed to serve copy of the petition on the counsel for the respondent no. 1,2 and 3 and also once again on the counsel for Respondent no. 4 and 5. If, none appears for respondent no. 4 and 5 on the next date of hearing, they will be set-exparte. Registry/Court Officer may also serve notice on respondent no. 4 and 5. Post the matter to **12.03.2021**.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Anjula)